

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 7.10.02

This O.A. was disposed of on 11.9.02 giving liberty to the applicant to represent his authorities for redressal of his grievances. As it appears the applicant has carried the matter to the Hon'ble High Court of Orissa in writ petition No. 3306/02 and by order No. 3 dated 24.9.02, the Hon'ble High Court has passed the following orders.

"If the petitioner is continuing at Bhubaneswar as deputy controller of stores, he may not be disturbed till the next date."

This being a disposal of matter by the Tribunal, put up with after the final orders is passed by the Hon'ble High Court in the aforementioned writ petition.

Vice-Chairman 7/10

Member (S)